HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

THURSDAY, THE TWENTY EIGHTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH

THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 25439 OF 2025

Between:

1. Sultan Ul Uloom Educational Society, Mount Pleasant, 8-2-249 to 267, Road No.3, Banjara Hills, Hyderabad. Rep. by its Secretary Mr. Zafar Javeed
2. Sultan- ul- Uloom College of Pharmacy, Mount Pleasant, 8-2-249 to 267, Road No.3, Banjara Hills, Hyderabad. Rep. by its Secretary Mr. Zafar Javeed
3. Zafar Javeed, S/o. Late Syed Mohammed Amjad Ali Khan, Aged- 66 years, R/o. Basheerbagh, Hyderabad

...PETITIONERS

AND

1. The State of Telangana, Represented by its Principal Secretary Higher Education Department, Secretariat Buildings, Hyderabad
2. The District Collector, Hyderabad District, Lakdikapool, Hyderabad
3. Mr. Mohammed Sohail Irfan, S/o. Not known to Petitioner Age- Major, Rio. H.No.18-7-198/A/203/A, Talabkatta, Murad Mahal Colony, Hyderabad.
4. Mr. Syed Atif Ahmed, S/o. Not known to Petitioner Age- Major, R/o. H.No.6-5-187, New Bhoiguda Road, M.I.G.H Colony, Secunderabad.
5. Ms. Shaik Afreen, D/o. Not known to Petitioner Age- Major, R/o. Plot No. 99, Road No. 3, KRR Hills Colony, Nandhi Hills, Meerpet, Hyderabad
6. Ms. Sana Sultana, D/o. Not known to Petitioner Age- Major, R/o. H.No.14-20-225, Pandit Nehru Nagar, Borabanda, Hyderabad.
7. Ms. Saniya Fahim, D/o. Not known to Petitioner Age- Major, R/o. H.No.5-2-281, Raheempura, Korutla, Jagtial, Telangana.
8. Ms. Ayesha Jahan, D/o. Not known to Petitioner Age- Major, R/o. H.No.304, Ushodaya Tower, Shapur Nagar, Jeedimetla, Hyderabad.
9. Ms. Hajera Rehman, D/o. Not known to Petitioner Age- Major, R/o H.No.301, Sai Residency, Bazarghat, Vijaynagar Colony, Hyderabad.
10. Ms. Sara Banu, D/o. Not known to Petitioner Age- Major, R/o H.No.12-11-629/183/B, Warasiguda, Secunderabad.

11. Ms. Sumayya Fatima, D/o. Not known to Petitioner Age- Major, R/o. H.No. 22-4-351, Shadilal Galli Kotla Alijah, Hyderabad.

12. Ms. Madiha Faiyaz Ahmed, D/o. Not known to Petitioner Age- Major, R/o. H.no.16-102, Gurumurthy Nagar, Opp-IDPL Colony, Balanagar, Hyderbabad.

13. Ms. Sania Begum, D/o. Not known to Petitioner Age- Major, R/o H.No.12-1-70, Khadar Basha Street, Badrachalam, Telangana.

14. Ms. Minhaj Unnisa Begum, D/o. Not known to Petitioner Age- Major, R/o. H.no.8-2-310/A/32, Banjara Hills, Road No.10, Hyderabad.

15. Ms. Sania Fatima, D/o. Not known to Petitioner Age- Major, R/o. H.no. 5-5-141/1, Darussalam, Nampally, Hyderabad.

16. Ms. Shaik Sana Farheen Banu, D/o. Not known to Petitioner Age- Major, R/o. H.no.10-5-391/54/325/c, Syed Nagar, First Lancer, Hyderabad.

17. Ms. Rahmath Begum, D/o. Not known to Petitioner Age- Major, R/o H.No.10-5-391/54/325/c, Syed Nagar, First Lancer, Hyderabad.

18. Ms. Jasmeen Fatima, D/o. Not known to Petitioner Age- Major, R/o. Survey No. 57, Hasmathpet, Anjaiah Nagar, Masjid Umar Faroo, Old Bowenpally, Hyderabad.

19. Ms. Ghousiya Begum, D/o. Not known to Petitioner Age- Major, R/o H.No.10-5-150, 2nd B2, Ahmed Nagar, First Lancer, Near Nasheman Hotel, Asif Nagar, Hyderabad.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, order or direction, one more particularly in the nature of a writ of Certiorari a. Calling for the record and the order dated 21.08.2025 passed in Complaint SR No. 2319 of 2025 in HRC No. 4775 of 2025 on the file of the Honble Telangana State Human Rights Commission filed by Respondent Nos. 3 to 19 and quash the same as being wholly arbitrary, illegal, unconstitutional, without jurisdiction, and ultra vires the provisions of the Protection of Human Rights Act, 1993, apart from being violative of the principles of natural justice and contrary to the law laid down by the Honble Supreme Court of India, b. and pass

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay the effect and operation of the order dated 21.08.2025 passed by the Honble Telangana State Human Rights Commission in Complaint SR No. 2319 of 2025 in

HRC No. 4775 of 2025 filed by Respondent Nos. 3 to 19 pending disposal of the above Writ Petition.

Counsel for the Petitioner : SRI TARUN G. REDDY

Counsel for the Respondent No.1 : SRI M.VAMSHI KIRAN YADAV, AGP FOR HIGHER EDUCATION

Counsel for the Respondent No.2 : GP FOR REVENUE

Counsel for the Respondent No.3TO19 : --

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.25439 of 2025

ORDER:

Heard Sri Tarun G.Reddy, learned counsel for the petitioners, and Sri M.Vamshi Kiran Yadav, learned Assistant Government Pleader for Higher Education Department, appearing for respondent No.1.

2. By the impugned order dated 21.08.2025 the Telangana Human Rights Commission (hereinafter referred to as, "the Commission") in H.R.C.No.4775 of 2025 has made a recommendation to return the certificates of complainants/students forthwith and report to the learned Commission. The District Collector, Hyderabad District, has been directed to take appropriate and necessary action in tune with the recommendation.

3. Learned counsel for the petitioners submits that the complaint was lodged on 21.08.2025 (Annexure P2) and the impugned order was passed on the same date. The

proceedings suffer from not only violation of principles of natural justice as the petitioners, who are representatives of the educational society and institutions, were not put to notice but also suffers from lack of jurisdiction, since the grievance of non-return of educational certificates to the complainants/students does not come within the definition of "Human Rights" under Section 2(d) of the Protection of Human Rights Act, 1993. He also refers to Regulation 9 of the National Human Rights Commission (Procedure) Regulations, 1994, wherein ordinarily matters enumerated therein would not be entertained by the Commission. However, he submits that the learned Commission has issued summons on 25.08.2025 to the Chairman and Principal of the Sultan-ul-Uloom College of the petitioner No.1 - Society. Therefore, he seeks liberty to the petitioners to appear before the learned Commission and take all objections as are available on facts and in law. It is prayed that till the proceedings are closed after taking note of the petitioners' objection, the impugned order may be kept in abeyance.

4. Upon hearing the learned counsel for the petitioners, we are of the view that in the instant proceedings i.e., H.R.C.No.4775 of 2025, if the petitioners have been asked to appear and file their response/reply affidavit, the passing of impugned order in the nature of making recommendations to the District Collector, Hyderabad, was premature.

5. We refrain from observing on the question of the jurisdiction of the Commission at this stage, since the petitioners are willing to appear and file their reply affidavit to the summons issued upon them on 25.08.2025. However, since the proceedings appear to be underway in view of the summons dated 25.08.2025 issued upon the petitioners, the impugned order be kept in abeyance till the proceedings are closed after considering the objection of the petitioners, if any, and upon hearing the parties by the learned Commission. The petitioners should appear and file their objection, if any, before the learned Commission within a period of one week.

6. The writ petition is accordingly disposed of. However, there shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/- A.SREENIVASA REDDY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary Higher Education Department, Secretariat Buildings, State of Telangana, Hyderabad
2. The District Collector, Hyderabad District, Lakdikapool, Hyderabad
3. One CC to SRI TARUN G. REDDY, Advocate. [OPUC]
4. Two CCs to GP FOR HIGHER EDUCATION, High Court for the State of Telangana. [OUT]
5. Two CCs to GP FOR REVENUE, High Court for the State of Telangana at Hyderabad. [OUT]
6. Two CD Copies.

BSK

TKS

HIGH COURT

DATED:28/08/2025



ORDER

WP.No.25439 of 2025

DISPOSING OF THE WRIT PETITION
WITHOUT COSTS

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ASV
27/10/25